**ITEM NO.19 COURT NO.5 SECTION XVII-B**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**Civil Appeal No. 13699/2026**

**AFFLE 3I LIMITED** **Appellant(s)**

**VERSUS**

**AXIS TRUSTEE SERVICES LIMITED & ANR.** **Respondent(s)**

**FOR ADMISSION**
**IA No. 319780/2026 - EX-PARTE STAY**

**Date : 16-10-2026 This matter was called on for hearing today.**

**CORAM :**
**HON'BLE MR. JUSTICE J.B. PARDIWALA**
**HON'BLE MR. JUSTICE K. VINOD CHANDRAN**

**For Appellant(s) : Mr. Navin Pahwa, Sr. Adv.**
**Mr. Nakul Sachdeva, Adv.**
**Mr. Abhishek Ghai, Adv.**
**Mr. Sagar Arora, Adv.**
**Mr. Shreyansh Rathi, Adv.**
**Ms. Shrinkhla Tiwari, Adv.**
**Mr. Abhinandan Sharma, Adv.**
**Mr. Varnit Vashistha, Adv.**
**Mr. Karan Sharma, Adv.**
**Mr. Faisal Sherwani - 2284, AOR**

**For Respondent(s) : Mr. Harshit Khare, Adv.**
**Mr. Prafful Saini, ADv.**
**Mr. Bijesh Gupta, Adv.**
**Ms. Nishi Kaur, Adv.**

Signature Not Verified
Digitally signed by CHANDRESH
Date: 2026.10.16 13:45:50 IST
Reason:

Mr. Dhruv Joshi, Adv.

For R.No.2 Mrs. Meenakshi Arora, Sr. Adv.
Mr. Apoorv Agarwal- 4160, AOR
Ms. Manvi Jain, Adv.
Ms. Aastha Singh, Adv.
Ms. Vaishnavi, Adv.

**UPON hearing the counsel the Court made the following**

**O R D E R**

1. Issue notice, returnable on 27.10.2026.

2. Mr. Harshit Khare and Mr. Apoorv Agarwal, the learned counsel accept and waive service of notice for and on behalf of the Respondent No.1, and Respondent No.2, respectively.

3. In the meantime, the demand draft of the amount of Rs.5,76,60,560.00 (Rupees Five Crore Seventy Six Lakh Sixty Thousand Five Hundred Sixty Only) drawn in favour of the Respondent No.1 shall be handed over to the Registry today itself.

4. The proceedings in the Corporate Insolvency Resolution Process (CIRP) pending before the National Company Law Tribunal (NCLT) shall also remain stayed.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)